

SECTION : XIV  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5050/2008

WITH

INTERLOCUTORY APPLICATION NOS. 3 & 4

(Application for revival of appeal alongwith application for  
condonation of delay in filing application)

WITH

INTERLOCUTORY APPLICATION NOS. 5 & 6

(Application for bringing on record Lrs. Of the appellant and  
condonation of delay in filing substitution application)

AND

INTERLOCUTORY APPLICATION NO. 7

(Application for permission to file additional documents)

WITH

INTERLOCUTORY APPLICATION NOS. 3 to 6 AND 7 to 10

(Application for revival of appeal alongwith application for  
condonation of delay in filing application)

AND

INTERLOCUTORY APPLICATION NOS. 11 to 14 AND 15 to 18 AND  
19 to 22

(Application for bringing on record Lrs. Of the appellant and  
condonation of delay in filing substitution application and  
setting aside abatement)

IN

CIVIL APPEAL NO. 5101-04/2008

AND

INTERLOCUTORY APPLICATION NOS. 42-61 & 62-81

(Applications for revival of appeal alongwith condonation of  
delay in filing application)

AND

INTERLOCUTORY APPLICATION NOS. 82-101, 102-121 and 122-141

(Applications for bringing on record the Lrs. of deceased  
appellant alongwith condonation of delay in substitution  
application alongwith setting aside abatement)

IN

CIVIL APPEAL NO. 5105-24/2008

AND

INTERLOCUTORY APPLICATION NOS. 1 AND 2

(Application for revival of appeal alongwith application for  
condonation of delay in filing application)

IN

CIVIL APPEAL NO. 5100 and 5283/2008

MOHAMMAD RAMZAN (D)

... Appellant

**Versus**

Union of India & Ors.

... Respondents

**OFFICE REPORT**

The matters were listed before the Hon'ble Court on 10.03.2017, when the Court was pleased to pass the following Order:-

"The Delhi Development Authority is directed to get instructions as to whether they would like to take the same stand as taken in the case of Competent Automobiles (Civil Appeal No.5054/2008), in view of the subsequent development which have taken place in the lands sought to be acquired.

The Delhi Development Authority is also permitted to file their response to the Award.

The needful on both counts, as above, be done within a period of three weeks.

Post on 17.4.2017."

It is submitted that as directed above, M/s. Saharya & Co., Advocates, has on 07.04.2017 filed response affidavit on behalf of DDA (Copy of the same has been included in the appeal paper books).

The appeals alongwith applications above-mentioned are listed before the Hon'ble Court with this Office Report.

DATED THIS, THE 13<sup>th</sup> DAY OF APRIL, 2017.

**ASSISTANT REGISTRAR.**

Copy to:

Mr. Chandra Bhushan Prasad, Adv. Ch. No.

Ms. Rachna Srivastava, Adv. Ch. No.

Mr. V. K. Verma, Adv. Ch. No.

M/s. Saharya & Co., Adv. Ch. No.

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Ms. Sneha Kalita, Adv.

Mr. Bankey Bihari, Advocate.

**ASSISTANT REGISTRAR.**